

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CRIMINAL APPLICATION (QUASHING) NO. 13853 of 2026**

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RAVI NAIR
Versus
STATE OF GUJARAT & ANR.

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Appearance:

MR PRATIKKUMAR B RUPALA(10230) for the Applicant(s) No. 1
MR ABHIK CHIMNI WITH RONITH JOY(9560) for the Applicant(s) No. 1
MR MEET THAKKAR, ADDL.PUBLIC PROSECUTOR for the Respondent(s)
No. 1

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CORAM: **HONOURABLE MRS. JUSTICE M. K. THAKKER**
Date : 19/09/2026
ORAL ORDER

1. Considering the urgency involved in the matter and pursuant to the order passed by the Hon'ble the Chief Justice, the matter has been circulated today, being a working Saturday.
2. Heard learned advocate Mr. Ronith Joya for the petitioner.
3. It is submitted that, without issuing any notice or summons, a Non-Bailable Warrant came to be issued directly against the petitioner. It is further submitted that, when the petitioner approached the learned Appellate Court seeking cancellation of the Non-Bailable Warrant by filing an application below Exhibit 18, the said application came to be rejected and the present petitioner was taken into custody.
4. Considering the submissions advanced by learned advocate, let Notice be issued, making it returnable on 21.09.2026.
5. Learned APP Mr. Thakkar waives service of notice on behalf of the respondent-State.
6. Direct service is permitted, **TODAY**.

(M. K. THAKKER,J)

M.M.MIRZA